

ITEM NO.8

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6736/2013

ALAKNANDA HYDRO POWER CO. LTD
THROUGH ITS AUTHORISED SIGNATORY
MR. S. DHAWAN

Appellant(s)

VERSUS

ANUJ JOSHI & ORS.

Respondent(s)

(IA No. 164794/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 15-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

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For Respondent(s)

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Mr. Chitvan Singhal, Adv.
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Mr. Ankit Sharma, Adv.

Mr. Prithu Garg, AOR
Mr. Parth Bhatia, Adv.

Mr. Shivam Singh, Adv.

Mr. Sumeet Singhal
Mr. Ankur Sood, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice in IA No. 164794 of 2023.
2. Dasti, in addition, is permitted.
- 3 List I.A. Nos. 17 of 2014, 65725 of 2021, 251249 and 254287 of 2023 alongwith this application on 23.04.2024 (High up on the Board).
4. Till then in IA No. 251249 of 2023, status quo as of today, shall be maintained by the parties insofar as the encashment of bank guarantee is concerned.

(DEEPAK SINGH)
ASST. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)